

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 28th OF JUNE, 2022

MISC. CRIMINAL CASE No. 23135 of 2022

Between:-

GANPAT KANEL S/O GOPAL KANEL,
AGED ABOUT 50 YEARS,
OCCUPATION: AGRICULTURE,
R/O VILLAGE GUJRI P.S. DHAMNOD,
TEHSIL DHARAMPURI,
DISTRICT DHAR (MADHYA PRADESH)

.....APPLICANT

***(BY SHRI ASHISH GUPTA, LEARNED
COUNSEL FOR THE APPLICANT)***

AND

THE STATE OF MADHYA PRADESH,
THROUGH STATION HOUSE OFFICER,
POLICE STATION EXCISE CIRCLE,
DHARAMPURI,
DISTRICT DHAR (MADHYA PRADESH)

.....RESPONDENT

***(BY SHRI PRANAY JOSHI, PL APPEARING
ON BEHALF OF ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court
passed the following:*

O R D E R

Learned counsel for the applicant submits that applicant has been arrested in this matter rendering present bail application infructuous. He prays for withdrawal of the present bail application with liberty to apply for regular bail.

Accordingly, the first anticipatory bail application preferred under Section 439 of Cr.P.C. is dismissed as withdrawn as rendered infructuous with the aforesaid liberty.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

Tej